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Cr1.A.No. 1000 OF 1999
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM IB (FOR JUDGMENT) COURT No. 5 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.1000/1999@@
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Dhananjaya Reddy Appellant
versus

State of Karnataka Respondents

with
Cr1.A. No.1001/1999, 1146/1999

(Heard by Hon'ble Thomas and Sethi, JJ.)

Date :14.3.2000 These Appeals were called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS
HON'BLE MR.JUSTICE R.P. SETHI

For appellants(s) Mr. Kushal Pal Singh, AC
Mr. R.Sunderavaradan, Sr.Adv.
Mr. RN Keshwani, Adv,

For respondent(s)s. Mr. Sudhir Walia, Adv. for
in all appeals Mr. Sanjay R. Hegde, Adv.
Mr. Satya Mitra

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice R.P. Sethi pronounced the
judgment of the Court.
Appeal filed by A1- Vanaja is allowed and conviction
and sentence in so far as they relate to her, are set aside.
She is directed to set at liberty forthwith, if not required
in any other case.
Appeals filed by A2 and A3 are dismissed.
REPORTABLE@
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.SP1

Hemalatha (H.K. Bhatia)
Court Master

(Signed reportable judgment is placed on the file)

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM IB (FOR JUDGMENT) COURT No. 9 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6423/1998 @@
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Union of India and ors. Appellants

versus

Smt. Sujatha Vedachalam & Anr. Respondents

With Civil Appeal No.6422/1998)

(Heard by Hon'ble VN. Khare and Doraiswamy Raju, JJ.)

Date : 7.4.2000 This Appeal was called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE V.N. KHARE
HON'BLE MR.JUSTICE N.SANTOSH HEGDE

For appellants(s) Mr. Arvind Kumar Sharma, Adv.

For respondent(s)s. Mr. S.N. Bhat, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice V.N. Khare pronounced the
judgment of the Court allowing the appeals. There shall be no
order as to costs. However, so far as recovery of excess pay
paid to the respondent is concerned, the appellants may
recover the said amount in easy instalments which may be
spread over for fifteen years or till the date of retirement
whichever is earlier.

.SP1

Hemalatha

(S.Krishnan)
Court Master

(Signed non reportable judgment is placed on the file.)